

Ahmedabad on 16th November and he made an announcement there that the Headquarters of Western Railway, which is at present in Mumbai would be shifted to Ahmedabad. Mumbai is an important business and industrial city where a great resentment has emerged among the people after this announcement. I would like to tell the Government that keeping in view the fact that Mumbai is a business and industrial sector it should not act like this. If it is necessary, a new division can be opened at Ahmedabad but shifting of Headquarters from Mumbai would not be a good step. Besides this, my another demand is that a new zone may be made for suburban Railway which the Government is not doing. Instead Hqrs. of Western Railway is being shifted which is not correct. The people of Mumbai will strongly protest against this decision and we will also be compelled to launch an agitation. Therefore, my submission is that the Minister of Railways should discuss this issue with MPs of Mumbai before taking any step. Further, I urge upon the hon'ble Railway Minister to give a statement here in this regard.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Mr. Deputy-Speaker, Sir, as you are aware India, although has its problem of poverty, is a prestigious nation in the Comity of nations and it plays a very important role also in international affairs, particularly with regard to world peace. Many countries look forward to India for leadership in this respect. But it is a matter of concern that India suffered a very humiliating defeat in the recently held election to the non-permanent seat in the United Nations Security Council. It has very adversely affected our nation's prestige and dignity and definitely, that way the Government of India owes an explanation to the people of the nation through this Parliament.

Sir, we we given a different type of impression by the Ministry of External Affairs that India was enjoying a very comfortable position so far as this election was concerned. In respect of C.T.B.T. the Government of India took a very good stand and that also had its reaction in different quarters. The Government of India, particularly the Ministry of External Affairs should have been very careful so far as its assessment with regard to this election was concerned. I want to know why things had gone wrong. In the diplomatic sphere we failed so miserably that India could not succeed in this election; but we also got a very insignificant support from different nations and definitely it is humiliating for a nation of India's stature.

Therefore, it should not be taken lightly. We would like to know as to why it happened, what are the circumstances that led to this type of situation, who was responsible for this, what action is being taken and what is the attitude of the Government of India now towards this. This should be told to the nation in very clear terms, particularly to Parliament. So, I would request you to direct the Government of India to come forward with a detailed statement before the House about this matter.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): Mr. Deputy Speaker, Sir, the Minister of External Affairs has written a letter in this regard and he will make a statement on this issue. In the Business Advisory Committee also this was discussed and we can also discuss this issue here.

SHRI SRIBALLAV PANIGRAHI : Let there be a discussion.

MR. DEPUTY SPEAKER : There will be a discussion.

[Translation]

SHRI DADA BABURAO PARANJPE (Jabalpur) : Mr. Deputy Speaker, Sir, 39 factories are engaged in the production of defence equipments in India in which lakhs of workers are working. For the past few years, overtime has been stopped in these factories due to which condition of workers has worsened to a great extent. There are some employees who give loan to other employees and labourers of these factories at the rate of 10 to 15 per cent per month. The method of recovery of loan which these money-lenders adopt is very dangerous. On salary day, as soon as labourer comes out of factory, money is snatched away from them due to which many labourers have committed suicide. In Jabalpur, 5 such incidents of suicide have come to the notice during the last one month. These money-lenders employees have created the same atmosphere all over the country.

I would like to submit that the Ministry of Defence should ponder over this situation and formulate any such policy so that money-lender employees can be expelled from service and labourers can be saved from committing suicide.

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Sir, recently, heavy floods was experienced in Uttar Pradesh due to breaking of Gowardhan nullah of Rajasthan. Water was released into this nullah from Haryana also which caused devastation in Mathura, Agra and Ferozabad districts. The Government of Uttar Pradesh had submitted an emergent and longterm scheme involving Rs. 300 crore for relief works but the Central Government has not given any funds for the completion of that scheme till today and has only asked to take measures for making ex-gratia payment from the Calamity Fund. The Government of Uttar Pradesh is facing financial crisis due to which no work has been started there on the emergent and longterm scheme so far. Due to lack of funds no relief work has started in the affected areas.

A culvert has broken near Mahua village on Agra Fatehpur-Sikari main highway. The construction work of the said culvert is included in the Eighth Five Year Plan. The estimates of it are pending with the Ministry of Surface Transport. Had the construction of culvert been completed, destruction would not have occurred in the villages of Agra. Due to the broken culvert water could not be channelised to the other side as a result of

which hundreds of acres of land was submerged in water. the whole highway has been damaged due to floods as a result of which tourists and travellers are facing problem in passing through this highway and many accidents are taking place there every day.

Achhenada town in Agra has been badly affected. Civic facilities and all the systems have been paralysed. Heavy loss of life has occurred due to heavy rains in Agra city. All roads have been damaged and filth has spreaded in the entire city but no relief measures have been taken so far. I demand from the Government that financial resources may be made available to give relief to the affected people of Uttar Pradesh and to implement the emergent and longterm scheme. Besides this, the Government of Uttar Pradesh may be directed to implement this scheme as scheduled.

I would like to add further that the hon'ble Prime Minister had made an announcement in this very House that a team including a representative of Planning Commission would be sent to take stock of the situation created by unexpected floods which rocked the Eastern India, Mathura, Agra and Rajasthan etc. but no Central team has so far been sent to study the problems caused by floods in Mathura and Agra.

I would like to request the hon'ble Prime Minister that as per the announcement made in the Lok Sabha, a Central team should be sent at the earliest so that long term measures can be taken. Today, situation is very serious there.

SHRI VIJAY GOEL (Delhi-Sardar) Sir, through you, I would like to draw the attention of the House to the fact that the future of lakhs of labourers of Delhi is bleak. They are not able to think as to what they should do. During past days Supreme Court in one of its decisions had directed 168 industrial units of Delhi to be closed down by December, 31 and these units were also advised to relocate or shift. They were also directed to continue to give the salaries to these labourers till their units are relocated or shifted or till one year. But I am sorry to say that those industrial units which had promised to relocate or shift are now going back upon their word and are not relocating their units. It was also decided that 68 percent of the lands which these industrial units are owning would be kept by the Government and remaining 32 percent of land could be used by them for constructing commercial buildings for which these were given FIR one and a half time more. But the labourers have been rendered jobless due to not relocating of industrial units. They are very much puzzled to think how will they earn their livelihood?

As you know that the matter of land comes under Central Government. The Government of Delhi has been given inadequate powers. I would like to submit that the hon'ble Home Minister should give a statement here in this regard. A few days back I met the hon'ble Prime Minister but he did not given any satisfactory reply.

As per the Supreme Court order around one lakh industrial units in Delhi have been asked to shift out of

Delhi in the name of pollution. It was said that these units would be provided land out of Delhi but no land has been allotted so far. My demand is that the Central Government should carry out some changes in the Master Plan and if it is not possible then it should file a petition in the Supreme Court before 30th November, for the future of labourers.

In my constituency, Sadar there are 5 textile mills viz. Ayodhya Mill, Birla mill, silk mill, Swatantra Bharat mill and DCM. Labourers of all these mills are launching agitation for a long time and their demand is legitimate. If the Government do not consider about their future it will create a very big problem. In my constituency, some small industrial units were located in the confirming areas and some in non-confirming areas. Those units which were located in the confirming areas, are not at fault then why these units are being shifted? My demand is that the Central Government should constitute a committee and review the matter and give a statement in the House as to what will be the fate of these labourers. These institutions are going to gain a lot because the open land which has been given to them is very costly today it will be very beneficial to these institutions but the labourers will be rendered jobless.

MR DEPUTY SPEAKER In this regard, I would like to say that the judgement of the Supreme Court will have to be implemented and secondly, nobody will also want that pollution should be allowed to spread in Delhi. Therefore, one lakh industrial units which are being run in Delhi in small houses would have to be shifted out of Delhi. Therefore, the Government should make arrangements to ensure that the judgement of the Supreme Court is implemented. Pollution does not spread in Delhi and labourers of these units are not rendered jobless. The Government should fix a time limit and find a way out to this problem.

SHRI VIJAY GOEL Mr Deputy Speaker, Sir, will the hon'ble Minister like to give a statement in this regard?

MR DEPUTY SPEAKER Yes.

SHRI VIRENDRA KUMAR SINGH (Aurangabad) Mr Deputy Speaker, Sir, I would like to thank you as you have given me an opportunity to speak. I would like to draw your attention to those 100 Gram Panchayats of Aurangabad (Bihar) where famine situation has emerged today. The name of Bihar has been stated only because there is one more Aurangabad in Maharashtra also. The Aurangabad district of Bihar is a backward district where in 100 Gram Panchayats famine like situation has emerged due to lack of rains. The crops have dried up. There, people are pining for foodgrains. The seeds of rice had been sown but due to non availability of water, crop was dried up.

Just now the hon'ble Minister was expressing serious concern about Orissa and looking very serious concern but I would like to say to him that drought conditions are there in 100 Gram Panchayats of my district. Since the Government do not make any comprehensive plan for such Gram Panchayats of